

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00262/2021**

Jabalpur, this Monday, the 5<sup>th</sup> day of April, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Nikhil Kumar Gujre, W/o Late Santurao Gujre, Aged about 29 years, Occupation Dependent, R/o H.No. 38, Timani Raja Barari, Rahatgaon, Harda, District Harda (MP)-461228

**-Applicant**

(By Advocate **-Smt. Smita Verma Arora**)

**V e r s u s**

1. The Union of India, through the Secretary, Department of Post Ministry of Communication and Information Technology, Dak Bhavan, New Delhi-110001
2. Post Master General, Post and Telegraph Department, Sadpuda, SO Bhopal 462004
3. SSP Head Post Office, Chhindwara Head Office, Chhindwara 480001

**- Respondents**

(By Advocate **-Shri S.P.Singh**)

**O R D E R(ORAL)**

**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents for not deciding the representation filed at Annexure A-3, which is pending before the respondents.
3. From the pleadings the facts of the case is that the applicant is the son of Late Shri Santu Rao Gujre. The father



of the applicant died during the course of employment on 16.06.2002, leaving behind him a huge family of 3 sons and daughters. All the children as fate may have settled away from their parents and it was the only applicant who stayed with his mother because of severe financial crisis and being the only lady after the death of her husband. The applicant was working in a private company in Pune but he resigns from his post and devoted his life to his mother. The applicant has completed his graduation. The applicant moved an application in the year 2021 for appointment on compassionate basis along with all the requisite documents and the department suggested that since the father had expired during the course of employment hence he is eligible for compassionate appointment. Therefore, the applicant made applications for compassionate appointment which is annexed as Annexure A-3, which is still pending with the respondent department.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/3 in a time bound manner.

5. Learned counsel for the respondents has no objection if the O.A. is disposed of in the above manner.



6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation filed at Annexure A-3 in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation filed at Annexure A-3 within a period of eight weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation filed at Annexure A-3.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. However, is it made clear that this Court has not commented anything on the merits of the case.

11. Applicant is directed to make available copy of today's order as well as copy of Original Application to the competent authority of the respondents.

**(Naini Jayaseelan)**  
**Administrative Member**  
rn

**(Ramesh Singh Thakur)**  
**Judicial Member**